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Central Administrative Tribunal
Allahabad Bench, Allahabad

O.A.No.709/96

Friday, this the 2nd day of March, 2001.

HON'BLE SHRI S.A.T. RIZVI, M(A)

Ram Dayal Singh, S/O Sh. Balwant Singh,
R/O 101 Mohalla Nagla Karam Singh,
Kotla Road, Firozabad U.P.

....Applicant.

(By Advocate: Shri B.B.Paul)

Versus

1. Union of India
through General Manager,
North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager,
North Eastern Railway,
Izzat Nagar, Bareilly,
3. Chairman, Railway Board,
Rail Bhawan, New Delhi.
4. Sr. Divisional Mechanical Engineer,
North Eastern Railway,
Izzat Nagar, Bareilly.

...Respondents

(By Advocate: Shri P. Mathur)

O R D E R (ORAL)

Heard the learned counsel on either side.

2. The present OA has been filed seeking reliefs in the form of pay, pension, gratuity and insurance along with interest.
3. The learned counsel appearing for the respondents has drawn my attention to CA-I dated 18.6.1996/1-7.1996 which contains the details of payments made to the applicant and also assigns reasons for whatever has not been found due to him. The learned counsel appearing for the applicant is required to prepare a detailed chart

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clearly showing the nature of payments due to him, the relevant dates and the period as also the rate at which the payments are required to be made. These details have not been supplied by the learned counsel in the form of a chart. Some relevant details have of course been available in the rejoinder filed on behalf of the applicant. These will have to be ~~looked~~ ^{gone} into in detail by the respondents, and while they do so, they will have to grant personal hearing to the applicant to clarify whatever needs to be clarified.

4. In the aforesaid circumstances, ~~in~~ I find that the ends of justice will be met if the OA is disposed of with a direction to the respondents to permit the applicant to file a fresh representation containing the details of payments due to him and thereafter to take final decision thereon within a maximum period of three months from the date of receipt of ~~a copy of this order~~ ^{the applicant's representation}. The respondents, namely, Senior Divisional Personnel Officer, NE Railway, Izzat Nagar, Bareilly ^{will} grant personal hearing to the applicant while finalising the matter as above. It is further directed that the respondents will, in the event of finding that certain amounts are due to the applicant, pay interest on such amounts at the rate of 12% p.a.

5. Present OA is disposed of in the aforesated terms.
No costs.

S.A.T. Rizvi
(S.A.T. RIZVI)
MEMBER (A)

/sunil/